

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.548/2001

Wednesday this the 4th day of July, 2001

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN
HON'BLE MR. T.N.T. NAYAR, ADMINISTRATIVE MEMBER

K.B.Mohandas,
Superintendent of Central Excise (u/s)
Neethu Nivas,
Father Mannel Road,
Kathrikadavu,
Cochin-682017.Applicant

(By Advocate Mr. CSG Nair)

V.

1. The Commissioner of Central Excise & Customs, Central Revenue Building, I.S.Press Road, Cochin-18.
2. Union of India, represented by the Secretary, Department of Revenue, Ministry of Finance, North Block, New Delhi.Respondents

(By Advocate Mr.K.R.Rajkumar, ACGSC)

The application having been heard on 4.7.2001, the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

Applicant, Superintendent of Central Excise under suspension has filed this application challenging Annexure.A1 order dated 28.1.2000 placing him under suspension.

2. When the application came up today for admission, Shri K.R.Rajkumar, learned Additional Central Government Standing Counsel appearing for the respondents stated that the respondents have decided to revoke the

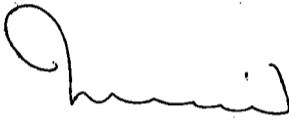
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.2.

suspension of the applicant and orders revoking the suspension of the applicant would be issued within two weeks from today. Learned counsel of the applicant states that the applicant will be satisfied if such orders are issued by the competent authority and that the application may be disposed of at this stage.

3. In the light of the submission of the learned counsel on either side, the application is closed directing the respondents to issue orders of revoking suspension of the applicant within two weeks from today. No order as to costs.

Dated the 4th day of July, 2001


T.N.T. NAYAR
ADMINISTRATIVE MEMBER

(s)


A.V. HARIDASAN
VICE CHAIRMAN

List of annexure referred to:

Annexure.A1: A true copy of the Order C.No.II/39/63/95
Vig.Cx.77/2000 dated 28.1.2000 issued by the
Ist respondent.

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